

Government of Tripura
Education (Social Welfare & Social Education) Department
Malancha, Ujan Abhoynagar

Agartala, West Tripura

No F.87 (2-16)/DSWE/CW/2003/

Dated. Agartala, the 14/2012

NOTIFICATION

In exercise of the powers conferred under Section 16 of The Prohibition of Child Marriage Act, 2006 (No. 6 of 2007), the State Government hereby appoints the following Sub-Divisional Magistrates in the newly created Sub-Divisions as child Marriage Prohibition Officers to exercise their functions within the areas as specified below:-

Sl. No.	Name of the Sub-Division	Designation of the Officer	Areas of the jurisdiction
1	2	3	4
1.	Mohanpur	Sub-Divisional Magistrate, Mohanpur.	Mohanpur SubDivision.
2.	Jirania	Sub-Divisional Magistrate, Jirania.	Jirania Sub-Division.
3.	Panisagar	Sub-Divisional Magistrate, Panisagar.	Panisagar SubDivision.
4.	Kumarghat	Sub-Divisional Magistrate, Kumarghat.	Kumarghat SubDivision.
5.	Jampuijala	Sub-Divisional Magistrate, Jampuijala.	Jampuijala Sub- Division.
6.	Karbook	Sub-Divisional Magistrate, Karbook.	Karbook Sub-Division.

O 2 The Child Marriage Prohibition Officers (SDMs) hereby appointed shall, in addition to their functions and duties laid down in the Probation of 'Child Marriage Act.2006 and Rules made by the State Government there under, discharge the following duties, namely:- (i) to prevent solemnization of child marriage by taking such action as he may deem fit;

to collect evidence for the effective prosecution of persons contravening the provisions 'of this Act;

to advise either individual cases or counsel the residents of the locality generally not to indulge in promoting, helping, aiding or allowing the solemnization of child marriage;

to create awareness of the evil which results from child marriage, to sensitize the community on the issue of child marriages, to furnish such periodical returns and statistics as the State Government may direct, and

(iv)

(v)

(vi)

Contd.

Mb* to discharge such other functions and duties as may

State Government,

assigned to him by the

The Child Marriage Prohibition Officers shall have the power to move the
Order under sections 4, 5 and 13 and along with the child under section 3 of
of Child Marriage Act, 2006 of Child Marriage Act, 2006

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4 Save and except the provisions of Chapters V of the Code of Criminal Procedure namely, the power of arrest of a person without warrant, the Child Marriage Prohibition Officers shall have the powers of a police officer under the said Code for the purpose of investigation and submission of report before the competent Judicial Magistrate. This report shall be deemed to be a report under section 173 of Code of Criminal Procedure, 1973 (Act 2 of 1974)

This is issued in continuation of Notification No.F.34(340)/DSWE LA/2004 dated 2/ November, 2007.

This will come into force from the date of issue of this notification.

By order of Governor

(N.C.Sinha)

Principal Secretary to the

Government of Tripura

Copy to -

- 1.
2. The Principal Secretary to the Chief Minister, Govt, of Tripura, Agartala.
3. The Office of all Hon'ble Ministers, Govt, of Tripura, Agartala.
4. The Chief Secretary, Government of Tripura, Agartala.
5. The Director General of Police, Govt, of Tripura, Agartala.

PA to the Principal Secretary, SW & SE Department, Govt, of Tripura, Agartala All District
Magistrate & Collectors, Govt, of Tripura.....

- 7 The Director, SW & SE, Govt, of Tripura, Agartala.
- 8 All Sub-Divisional Magistrate, Govt, of Tripura
- 9 .All Branch Officer, Directorate of SW & SE, Govt, of Tripura, Agartala
10. The Manager, Tripura Government Press. Tripura, Agartala with request to publish the
same in extra-ordinary issue of Tripura Gazette.


C. Sinha) 10/7/12

Principal Secretary to the
Government of Tripura

